

# **MOTION FOR ELECTION TO THE PUBLIC ACCOUNTS COMMITTEE, AND PROGRAMME THEREOF**

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI SATYA NARA-  
YAN SINHA): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term commencing on the 1st May, 1964 and ending on the 30th April, 1965 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election if necessary, to the Committee on Public Accounts:—

1. Number of Members to be elected. Seven
2. Last date and time for receiving nominations. 27th April, 1964 (up to 3 P.M.)
3. Last date and time for withdrawal of candidature. 28th April, 1964 (up to 3 P.M.)
4. Date and time of election. 29th April, 1964 (Between 3 P.M. and 5 P.M.)
5. Place of election. Room No. 63, First Floor, Parliament House, New Delhi.
6. Method of election. Proportional representation by means of single transferable vote.

# **MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDER- TAKINGS AND PROGRAMME THEREOF**

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI SATYA NARA-  
YAN SINHA): Sir, I move:

"That this House do proceed to elect, in such manner as the Chairman may direct, five members from among the Members of the House to associate with the Committee on Public Undertakings of the Lok Sabha from the 1st May, 1964 for the duration of the present Lok Sabha."

*The question was put and the motion was adopted.*

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Committee on Public Undertakings:—

1. Number of Members to be elected. Five
2. Last date and time for receiving nominations. 28th April, 1964 (up to 3 P.M.)
3. Last date and time for withdrawal of candidature. 29th April, 1964 (up to 3 P.M.)
4. Date and time of election. 30th April, 1964 (Between 3 P.M. and 5 P.M.)
5. Place of election. Room No. 63, First Floor, Parliament House, New Delhi.
6. Method of election. Proportional representation by means of the single transferable vote.

THE APPROPRIATION NO. (2)  
BILL, 1964

SECRETARY: Sir I beg to lay on the Table a copy of the Appropriation No. (2) Bill, 1964 as passed by the Lok Sabha:

Mr. CHAIRMAN: Further consideration of the Drugs and Cosmetics (Amendment) Bill, 1963. When the House adjourned on the 11th February, Dr. M. M. S. Siddhu had not concluded his speech.

REFERENCE TO NOTICE OF MOTION FOR PAPERS

شری پی. ن. سارپری لال کوہیل دہطالبہ:

(اثر پردیش): جناب والا - میں نے شیخ عبداللہ کی دہائی کے بارے میں اور انہوں نے جو حالہ تقریریں کی ہیں اور کنسپیر کیس ورتا ہوا ہے اس سمینڈ میں مویشی فاؤنڈیشن کا ایک نوٹس دیا ہے - میں جاننا چاہتا ہوں کہ اس نوٹس کے بارے میں کیا کہا ہوا ہے -

†[श्री प्यार लाल कुरील 'तालिम, (उत्तर प्रदेश) जनावर वाला, मैंने शेख अब्दुल्ला की रिहाई के बारे में और उन्होंने जो हालियां तकरीरें की हैं और जो कान्सप्रेसी केस विदवा हुआ है इस सम्बन्ध में मोशन फार पेपर्स का एक नोटिस दिया है। मैं जानना चाहती हूं कि इस नोटिस के बार में क्या हुआ है ?]

श्री सभापति : आपने जो नोटिस दिया है वह गवर्नमेंट को भेज दिया गया है। वहां से आबजर्वेशन आने के बाद मैं अपना फैसला करूंगा।

شری پی. ن. سارپری لال کوہیل دہطالبہ:

کب تک فیصلہ ہو جائے گا ذرا میں یہ جاننا چاہوں گا -

†[श्री प्यारे लाल कुरील 'तालिम, कब तक फैसला हो जायेगा जरा मैं यह जानना चाहूंगा।]

श्री सभापति : इस वक़्त आप नहीं जान सकते। जब उनका जवाब आ जायेगा उस वक़्त मैं फैसला करूंगा।

THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1963—continued.

Mr. CHAIRMAN: Dr. Siddhu is not present today. I would call upon Dr. P. N. Sapru to speak.

SHRI P. N. SAPRU (Uttar Pradesh): Mr. Chairman, I had thought that Dr. Siddhu would be the first speaker and that he would have something to say about the various clauses of this Bill, but I find myself in the position of opening the debate so far as the debate this morning is concerned. Now, the first thing that I should like to say is that there is undoubtedly a need for the Drugs and Cosmetics (Amendment) Bill. I do not know about cosmetics, but there is certainly need for a Drugs Bill. The Bill was referred to a Joint Select Committee and the Select Committee appears to have done its work in a satisfactory manner. They have gone through the various clauses of the Bill and tried to improve the Bill to the extent that it was possible for them to do so. I cannot help asking myself this question, whether it is at all desirable for us to include the Ayurvedic and Unani medicines within the scope of the Bill.